

HIGH COURT OF KARNATAKA, BENGALURU

ADDENDUM TO MODIFIED STANDARD OPERATING PROCEDURE FOR DISTRICT JUDICIARY DATED MAY 28, 2020

May 30, 2020

1. Clauses 17 and 18 are clarified. Any kind of physical filing such as main cases, IAs, vakalath, statement of objection, written statement, caveat etc, will be permitted only by seeking an appointment as per the procedure set out in Clause-17.
2. The Principal District Judges/Principal Judges have been given discretion to open the Bar Association premises on 30th May 2020 in the afternoon and on 1st June 2020 in the morning, to enable the members of the Bar to take their Coats/Jackets, diaries etc. However, it is clarified that subject to this modification, Clause-29 of the modified standard operative procedure will continue to operate.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(Rajendra Badamikar)
Registrar General